



केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION



Petition No.2/SM/2017

Dated: 23rd April, 2018

Shri S.N. Goel
Managing Director and Chief Executive Officer
Indian Energy Exchange Limited 4th Floor, Plot No. 7
TDI Centre, Distt. Centre, Jasola,
New Delhi-110025

Sub.:APTEL Order dated 12.04.18 in the matter of Appeal Nos. 95 of 2017, 105 of 2017 and 173 of 2017

Sir,

This has reference to this Office letters dated 20.07.2017 and 23.08.2017 (copy **enclosed**), under which IEX was advised to resume the trading session for Non-Solar REC in view of the Hon'ble Supreme Court's Order dated 14.7.2017 in Civil Appeal Nos. 6083/2017. The trading of Solar RECs remained suspended.

2. In view of the Hon'ble APTEL's Order dated 12.04.2018 in above mentioned Appeals read with the Hon'ble Supreme Court Orders dated 20.9.2017 in I.A. No. 82970 of 2017 in Civil Appeal No. 6334 of 2017 and Order dated 14.7.2017 in Civil Appeal No. 6083 of 2017 with I.A. Nos. 42490 and 42496 of 2017, the Commission has decided as under:-

- (a) Trading of RECs (Solar and Non-Solar) shall be carried out henceforth in accordance with the Commission's Order dated 30.03.2017 in Petition No. 2/SM/2017.
- (b) Deposit of the differential amount of Rs.500/- per REC with the Commission shall be discontinued.

3. Accordingly, this office letters dated 20.07.2017 and 23.08.2017 stands superseded by this letter.

4. This issues with the approval of the Commission.

Yours faithfully,

(T. Rout)
Chief (Legal)

Copy to:

Shri K.V.S. Baba
Chief Executive Officer (CEO)
Power System Operation Corporation Limited
B-9, Qutab Institutional Area, Katwaria Sarai
New Delhi-110016

तीसरी मंजिल, चन्द्रलोक बिल्डिंग, 36, जनपथ, नई दिल्ली-110 001
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CENTRAL ELECTRICITY REGULATORY COMMISSION



Petition No.2/SM/2017

Dated: 23rd April, 2018

The Managing Director
Power Exchange India Limited
5th Floor, Tower-3, Equinox Business Park (Peninsula Techno Park)
Off. Bandra Kurla Complex
Kurla (West) LBS Marg
Mumbai-400070, Maharashtra

Sub.: APTEL Order dated 12.4.18 in the matter of Appeal Nos. 95 of 2017, 105 of 2017 and 173 of 2017

Sir,

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